

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).35777/2023

(Arising out of impugned final judgment and order dated 16-02-2023 in WPC No.2108/2020 and CMAPPL No.7418/2021 passed by the High Court of Delhi at New Delhi)

JAI A DEHADRAI &amp; ANR.

Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.182680/2023-CONDONATION OF DELAY IN FILING and IA No.182681/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Pulkit Agarwal, AOR  
Mr. Jai Anant Dehadrai, Adv.  
Mr. Siddharth Sharma, Adv.  
Mr. Martin G. George, Adv.  
Mr. Md. Tasnimul Hassan, Adv.  
Mr. Sudhanshu Kaushesh, Adv.  
Mr. Raghav Sehgal, Adv.  
Mr. Avnish Chaturvedi, Adv.  
Mr. Prashant Kumar, Adv.

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR  
Ms. Chitrangada Rastvara, Adv.  
Mr. Gautam Bhardwaj, Adv.  
Mr. Prashant Singh Ii, Adv.  
Mr. Rajesh Singh Chauhan, Adv.  
Mr. Sarthak Karol, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Heard learned counsel for the petitioners.
3. Having regard to the submissions and to the impugned order passed by the High Court, we are not inclined to entertain the present petition.

4. The Special Leave Petition is, accordingly, dismissed.
5. Pending applications, if any, shall stand disposed of.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)